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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO.173/2002
M.A. NO.730/2002
M.A. NO.1369/2002

This the 28th day of November, 2002.

HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN
HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

1. Balraj S/O Dharambir Singh,
R/O Village & P.O. Shidipur Lauo,
Jhajhar, Haryana.
2. Mukesh Chander Sharma S/O Azad Singh Sharma,
R/O Village & P.O. Nangli Sakrauti,
Najafgarh, New Delhi.
3. Dharmender Singh S/O Om Prakash Gulia,
R/O Village & P.O. Lagarpur Badli,
Haryana.
4. Ajay Kumar S/O Ghissi Ram,
R/O Village & P.O. Puthkalan,
Nangloi, New Delhi.
5. Sanjay Kumar Dabash S/O Mohinder Singh,
R/O Puth Nagloi, New Delhi.
6. Dinesh Kumar S/O Om Prakash Malik,
R/O Sonipat, Haryana.
7. Sunil Kumar S/O Ram Kumar,
R/O R-B-4, Mohindra Park,
Pankha Road, Uttam Nagar-59,
New Delhi.
8. Rajkawar S/O Jodha Singh,
R/O Moti Nagar, Fire Service Colony,
New Delhi.
9. Surender Singh S/O Om Prakash,
R/O Vill. & P.O. Atal, Rohtak (Haryana).
10. Sunil Kumar S/O Nawal Singh,
R/O Vill & P.O. Mundela Khurd,
New Delhi-110043.
11. Subhash Chand S/O Dharam Pal,
R/O Tajpur, New Delhi.
12. Anand Prakash S/O Hari Krishan,
R/O Tajpur, New Delhi.
13. Jai Bhagwan S/O Mahdner Singh,
R/O Fire Service Colony, Moti Nagar,
New Delhi.

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14. Bijender Singh S/O Rati Ram,
R/O Fire Service Colony, Wazir Pur, ... Applicants
New Delhi.

(By Shri S.K.Gupta, Advocate)

-versus-

1. Govt. of NCT of Delhi through its Chief Secretary, Delhi Secretariat, Players Building, Behind I.G.Stadium, I.P.Estate, New Delhi.
2. Delhi Subordinate Services Selection Board through its Chairman, Institutional Area, Vishwas Nagar, Shahdara, Delhi-110032.

3. Chief Fire Officer, Delhi Fire Service, Barakhamba Road, New Delhi. ... Respondents

(By Shri Vijay Pandita, Advocate)

O R D E R (ORAL)

Hon'ble Shri Justice V.S.Agarwal, Chairman :

By virtue of the present application, applicants seek quashing of the selection proceedings which had taken place in terms of the advertisement of 6.5.1999. They also pray to declare the action of respondents in fixing the cut off marks as 184.67 to be illegal, and lastly, to direct respondents to issue the appointment letters after declaring applicants entitled to the post of Fire Operators.

2. Needless to state that the application has been opposed.

3. The learned counsel for applicants did not press the first relief, i.e., to set aside the selection proceedings which had taken place in pursuance of the

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advertisement of 6.5.1999. Qua the same, therefore, the application fails and is dismissed.

4. Pertaining to the other claim, during the course of submissions, it was alleged that there has been no decision taken with respect to the panel that was drawn as to whether the same has expired or the concerned authority does not want to fill up the rest of the posts.

5. We had directed respondents to produce the office file in this regard.

6. Pertaining to the abovesaid controversy, our attention was not drawn, from the relevant record, to any such decision taken. Admittedly, there are some vacancies. We, therefore, deem it unnecessary to probe in this regard. It is directed that respondent No.3 would take a conscious decision as to whether (a) it would like to extend the life of the panel; and (b) it would like to fill up the posts that have fallen vacant from the earlier examination/test. It would be appreciated that a speaking order is passed.

7. Subject to the aforesaid, the OA is disposed of.

V. K. Majotra
(V. K. Majotra)

Member (A)

S. Aggarwal
(V. S. Aggarwal)
Chairman

/as/